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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 715 OF 2006.

ALLAHABAD THIS THE 24TH DAY OF JANUARY 2008.

Hon'ble Mr. K.S Menon, A.M

Uday Raj s/o late Ram Shanker (T. No. 190/S.Y) C/o Shri
Baij Nath, Advocate, R/o 42G/2G/7B Bari Bagia, Post
Teliarganj, Allahabad. U.P.

.....Applicant.

(By Advocate: Shri Ram Chandra)

Versus.

1. Union of India through Secretary, Defence
Ministry of Defence, Govt. of India, Sena Bhawan,
New Delhi.
2. The General Manager, Ordnance Equipment Factory,
Govt. of India, Ministry of Defence, Kanpur-
208001 (U.P.).
3. The Director General, Ordnance Factory, Aukland
Road, Calcutta.

.....Respondents

(By Advocate: Shri Anil Dwivedi)

O R D E R

This O.A. has been filed challenging the impugned order dated 23.5.2006 passed by respondent NO. 2 by which the applicant's case for grant of compassionate appointment ^{as per} ~~under~~ the death of his father (late Ram Shanker) ~~was~~ rejected. The applicant died on 21.6.1999 while in service and on 5.8.1999, the widow of deceased employee submitted an application for appointment of her son (the applicant). The applicant states that his mother i.e. widow of deceased employee died on 21.10.2003 as a result of which the family pension of widow was also stopped. Applicant then made a detailed representation to

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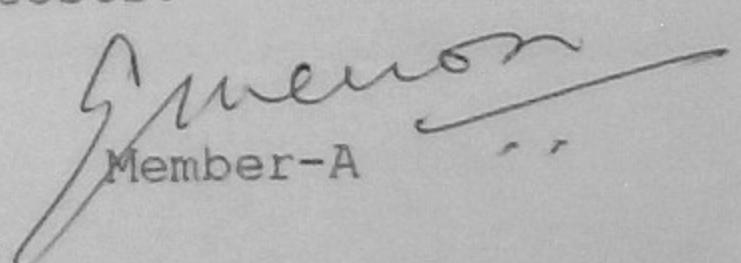
the respondents on 1.2.2006 which respondents rejected on 11.2.2006. Subsequently another representation was submitted on 10.4.2006, which the respondents have, now by [✓] means of the impugned order dated 23.5.2006, rejected although no reference to the representation dated 10.4.2006 has been mentioned in the impugned order dated 23.5.2006.

2. In their counter affidavit, the respondents have submitted that the case of the applicant had been considered by the committee set up for the purpose and his case could not be considered ~~on the reason~~ for want of vacancies.

3. I have perused the impugned order dated 23.5.2006 and observed that it is not a reasoned and speaking order. It appears that respondents may have complied with the provision of the Rules and orders on the subject but this is not reflected in the impugned order dated 23.5.2006.

4. In the interest of justice, the impugned order dated 23.5.2006 is set aside. Respondents are further directed to reconsider and pass reasoned and speaking order in accordance with latest instruction on the subject bringing out clearly the marks that have been awarded to him against each of the attributes mentioned in the letter on Ministry of Defence ~~in~~ ^{on} ~~between~~ the subject and how his case has been considered viz the other applicants, within a period of two months from the date of receipt of certified copy of this order.

5. The O.A. is accordingly disposed of. No costs.


Member-A

Manish/-